

B.G. (broad gauge) : [rule No. 2(c), Red Tariff No. 19] ब. ला. (बड़ी लाइन)

bachelor : a man, who has never been married [s. 14(3), Hindu Adoptions and Maintenance Act] कुंवारा

background : पृष्ठभूमि

background note : पृष्ठभूमि-टिप्पण ; पृष्ठभूमिक-टिप्पण

backward classes : [art. 164(1), prov., Const.] पिछड़े वर्ग

Backward Classes Commission : पिछड़े वर्गों का आयोग

backward tribes : पिछड़ी जनजातियां

back-up copy : [s. 52(1)(aa)(ii), Copyright Act] प्रतिकर प्रति

bacteriologist : जीवाणुविज्ञ

bacteriology : [1st sch., Indian Medical Council Act] जीवाणु विज्ञान

bad and doubtful debts : [s. 33(2), Food Corporations Act and s. 22(2), Industrial Development Bank of India Act] डूबंत और शंकास्पद ऋण ; डूबा और शंकास्पद ऋण

bad and doubtful debts reserve : [IIIrd sch., item IV, Banking Regulation Act] डूबंत और शंकास्पद ऋण आरक्षित

bad and unworkmanlike manner : defective and unskilled manner [app. A, plaint No. 17, para 3, C.P.C.] बुरे प्रकार से और अकुशलता से

bad and written off debt : [s. 349(4)(o), Companies Act] डूब गए और अपलिखित ऋण

bad behaviour : दुर्व्यवहार ; कदाचार

bad blood : बैर

bad character : a person whose general conduct and behaviour is bad or is not free from blemish [s. 54, Indian Evidence Act] बुरा शील ; दुश्चरित्र

bad conduct : दुराचरण

bad debt : a debt about which there is no reasonable expectation of recovery; debt believed to be unrecoverable [s. 6(1), Interest-tax Act] डूबंत ऋण ; [s. 36(1)(vii), Income-tax Act] डूबा ऋण

bad debt recovered account : डूबंत ऋण वसूली लेखा

bad debt reserve fund : डूबंत ऋण आरक्षित निधि

bad faith : opposite of good faith; generally implying or involving actual or constructive fraud or design to mislead or deceive another; a neglect or refusal to fulfil some duty or some contractual obligation, not prompted by an honest mistake as to one's rights and duties, but by some interested or sinister motive [s. 55(3), C.P.C.] अस-झाव ; दुर्भाव

bad faith, act of : अस-झावपूर्ण कार्य

bad faith, in : [s. 30C(2), Industrial Finance Corporation Act] अस-झावपूर्वक ; अस-झाव से

bad in law : not valid विधि की दृष्टि से दोषपूर्ण

bad livelihood cases : कुजीविका के मामले

bad security : a security which is substantially defective [s. 220, ill. (a), Indian Contract Act] बुरी प्रतिभूति

badge : a distinctive or distinguishing mark, token, device or sign (of membership etc.) usually worn on the person [s. 4(vii), Air Force Act] बैज

badge pay : [s. 82(e), Air Force Act] बैज वेतन

badli workman : [s. 25M(1), Industrial Disputes Act] बदली कर्मकार

baffle : something for deflecting, checking or otherwise regulating the flow [s. 37(2), Factories Act] व्यारोध (बेफिल)

baggage : [s. 2(3), Customs Act] यात्री सामान

baggage check : [sch., pt. II, item 12, Commercial Documents Evidence Act] यात्री सामान जांचपत्र

bagging : [sch., part B, item (3), Child Labour (Prohibition and Regulation) Act] बोरियों में भरना

bail : 1. temporary release from imprisonment on furnishing surety or security to appear for trial; the security so given [s. 205, I.P.C.] जमानत ; 2. to deliver (goods) in trust upon a contract उपनिहित करना

bail, anticipatory : अग्रिम जमानत

bail, become : [s. 205, I.P.C.] जमानतदार बनना

bail bond : a bond given by a prisoner and his surety to ensure the appearance of the former in court on a fixed day or when called upon [s. 74, except., Indian Contract Act] जमानतनामा; [s. 436(2), Cr. P.C.] जमानतपत्र

ailable : in which bail is to be granted as a matter of right [s. 18(1), Children Act] जमानतीय

ailable offence : [s. 2(a), Cr. P.C.] जमानतीय अपराध

bailee : one to whom goods are bailed [s. 148, Indian Contract Act] उपनिहिती

bailee of the goods : [s. 26, Sale of Goods Act] माल का उपनिहिती

bailee's particular lien : [s. 170, Indian Contract Act] उपनिहिती का विशिष्ट धारणाधिकार

bailiff : an officer entrusted with the duty of executing warrants etc. or making arrests under orders of court [s. 300, excep. I, ill. (e), I.P.C.] बेलिफ

bailiff of the court : [s. 43, Presidency Small Cause Courts Act] न्यायालय का बेलिफ

bailment : [s. 148, Indian Contract Act] उपनिधान

bailment of pledge : the bailment of goods as security for payment of a debt or performance of a promise [s. 172, Indian Contract Act] गिरवीरूप उपनिधान

bailment, termination of : [s. 153, ill., Indian Contract Act] उपनिधान का पर्यवसान

bailor : [s. 148, Indian Contract Act] उपनिधायक

baiting : to harass by setting on dogs etc. to worry and bite [s. 6C, Prevention of Cruelty to Animals Act, 1890] कुत्ते आदि को छोड़कर सताना

baiting any animal : [s. 11(1)(n), Prevention of Cruelty to Animals Act, 1960] किसी पशु को सताना

baker : बेकर

bakery : बेकरी

bakery instructor : बेकरी शिक्षक

balance : the difference between the debit and credit side of an account; the remainder [s. 79, T.P. Act and s. 171, Indian Contract Act] बाकी ; [s. 15(j), Trade Unions Act] अतिशेष; 2. संतुलन

balance at the credit of those funds : उन निधियों में जमा अतिशेष

balance carried over : अग्रणीत अतिशेष

balance, closing : अंत अतिशेष

balance, contra : प्रतिपक्षी अतिशेष

balance, credit : जमा अतिशेष

balance, debit : नामे अतिशेष

balance in hand : हस्तगत अतिशेष

balance has been struck : [second sch., item 29(c), Provincial Small Cause Courts Act] आय-व्यय का हिसाब कर लिया है

balance, minus debit of : अतिशेष के ऋण विकलन द्वारा

balance of accounts, general : समस्त लेखाओं की बाकी ; समस्त लेखाओं का अतिशेष

balance of convenience is in favour of : सुविधा की दृष्टि से का पलड़ा भारी है ; को अधिक सुविधा होगी

balance of the deficiency : [s. 44A(1), Income-tax Act] ऊनता का अतिशेष

balance opening : आदि अतिशेष ; प्रारंभिक अतिशेष

balance, outstanding : बकाया अतिशेष

balance remaining in hand : [s. 165(3)(c), Companies Act] हाथ में बचा अतिशेष

balance sheet : a statement in a summarised form of the balance of the ledger accounts remaining after all revenue and expense accounts have been closed by transfer of revenue or profit and loss account [s. 5(2)(b), expln. 1, Income-tax Act and s. 34.(1), Food Corporations Act] तुलनपत्र (सर्वेया)

balance sheet, consolidated : समेकित तुलनपत्र

balance the books : बहियों की बाकी निकालना

balance to the credit of an employee : [fourth sch., item 2(d), Income-tax Act] कर्मचारी के जमाखाते में अतिशेष

balance, unspent : अव्ययित अतिशेष

balanced accounts : accounts of which the balance has been struck [s. 2(1)(iii)(b), Payment of Bonus Act] संतुलित लेखे

balancing : बाकी निकालना ; संतुलन

balancing and reconciliation : बाकी निकालना और समाधान करना; संतुलन करना और समाधान करना

baled : [s. 14 (ii), Central Sales Tax Act] गांठ-बंद

ballast : [s. 7, Obstructions in Fairways Act] रोड़ी पत्थर ; स्थिरक भार

ballast checker : गिट्टी पड़तालकर्ता

ballast inspector : गिट्टी निरीक्षक

ballistics expert : प्राक्षेपिकी विज्ञानी

ballot box : [s. 58(1)(a), Representation of the People Act, 1951] मतपेटी (बैलट बाक्स)

Ballot Officer : मतपत्र अधिकारी

ballot paper : मतपत्र

ballot, secret : गुप्त मतदान

ban : legal prohibition [s. 12, Gold (Control) Act] पाबंदी

band : [s. 2(1)(l), Trade and Merchandise Marks Act] पट्टी

bandy : [s. 2(36), Metalliferous Mines Regulations] बेंडी

bank : 1. any establishment which carries on the business of banking [s. 2(2), bankers, Books Evidence Act] बैंक ; 2. to keep an account with a banker [s. 50, ill. (a), Indian Contract Act] खाता होना ; खाता रखना ; हिसाब रखना ; 2. टीला

bank accounts, to operate : बैंक के खाते में धन जमा करना या निकालना ; बैंक में खाते चलाना

Bank Award Commission : [s. 2(c), Industrial Disputes (Banking Companies) Decision Act] बैंक अधिनिर्णय आयोग

bank balances : [sch. VI, pt. 1, Companies Act] बैंक में अतिशेष

bank bill : बैंक बिल

bank charge : बैंक प्रभार

bank column : बैंक स्तंभ

bank, commercial : वाणिज्यिक बैंक

bank, co-operative : सहकारी बैंक

bank deposit rate : [s. 7(1), Additional Emoluments (Compulsory Deposit) Act] बैंक निक्षेप दर

bank discount : बैंक बट्टा

bank draft : बैंक ड्राफ्ट

bank, exchange : विनिमय बैंक

bank for international settlement : अंतरराष्ट्रीय समाशोधन बैंक

bank guarantee : बैंक गारंटी

bank, indigenous : देशी बैंक

bank, industrial : औद्योगिक बैंक

bank, joint stock : संयुक्त स्टॉक बैंक

bank, land mortgage : भूमि बंधक बैंक

bank note : a promissory note or engagement for the payment of money to bearer on demand, issued by a bank and intended to circulate as money [s. 489A, expln., I.P.C.] बैंक नोट

bank or shoal : टीला या उथली जगह

bank overdraft : बैंक ओवरड्राफ्ट

bank pass book : बैंक पास बुक

bank post bills : [s. 17(6), Reserve Bank of India Act] बैंक प्रेष-विपत्र

bank reconciliation statement : बैंक समाधान विवरण

bank reference : बैंक प्रमाणपत्र

bank reserve : बैंक आरक्षिति

bank, savings : बचत बैंक

bank series : [s. 112A(b), expln. 2, Income-tax Act] बैंक श्रृंखला

bank treasury : बैंक खजाना

banker : a person, corporation or a company, who carries on the business of banking [s. 2(2), Bankers' Books Evidence Act] बैंककार ; [s. 79, ill., T.P. Act] महाजन ; बैंकर

banker of the company : [s. 49(5)(a), Companies Act] कंपनी का बैंककार

bankers' books : [s. 2(3), Bankers' Books Evidence Act] बैंककार वही ; [s. 5A, expln., Prevention of Corruption Act] बैंककार बहियां

banker's pass book : [sch. 1(1), Indian Stamp Act] बैंककार की पासबुक

banking : accepting (for the purpose of lending or investment) of deposits of money from the public repayable on demand or otherwise [s. 5(b), Banking Companies Act] बैंककारी

banking accommodation : [preamble, Industrial Finance Corporation Act] बैंककारी सौकर्य

banking account : [s. 19(2)(b), Indian Partnership Act] बैंक में खाता ; बैंक में हिसाब

banking arrangement : बैंककारी व्यवस्था

banking company : a company which carries on the business of banking [s. 2(b), Deposit Insurance and Credit Guarantee Corporation Act and s. 2(bb), Industrial Disputes Act] बैंककारी कंपनी

banking corporation : बैंककारी निगम

banking facilities : [s. 40A(3), prov., Income-tax Act] बैंककारी सुविधाएं

banking institution : [s. 35D, expln. (c)(i), Income-tax Act] बैंककारी संस्था

banking regulation : [long title, Banking Regulation Act] बैंककारी विनियम

banking transaction : बैंक संव्यवहार

banking treasury : बैंककारी खजाना

bankruptcy : दिवाला ; शोधन अक्षमता

bankruptcy court : [s. 117(b), Presidency-towns Insolvency Act] दिवाला न्यायालय

bankruptcy or insolvency : [s. 39(i), Guardians and Wards Act] शोधन अक्षमता या दिवाला

banks : खाता रखता है

banks local clearing : स्थानीय समाशोधन बैंक

banns : [s. 73, Indian Christian Marriage Act] विवाह घोषणा

baptism : immersion in or sprinkling with water as a religious ceremony [sch. 1, item 24, Indian Stamp Act] बपतिस्मा

bar : 1. that which obstructs entry or egress वारण ; 2. excluding

from consideration वर्जन ; 3. a piece of wood, metal or other rigid material, long in proportion to its thickness and frequently used as a barrier fastening or obstruction शलाका ; 4. barristers and advocates collectively बार ; 5. an addition to a medal, a strip of metal below the clasp फीती ; 6. to obstruct वारण करना ; 7. to exclude from consideration वर्जित करना

bar a suit : [ss. 66(2) and 95(2), C.P.C.] वाद का वर्जन करना

bar against : का वर्जन

bar and bench : अधिवक्ता और न्यायपीठ

bar, at the : before the bar; before the court न्यायालय में

bar, called to the : admitted as a barrister or advocate बैरिस्टर या अधिवक्ता के रूप में स्वीकार करना

Bar Council : विधिविज्ञ परिषद् (बार काउंसिल)

Bar Council of India : भारतीय विधिविज्ञ परिषद्

bar of jurisdiction : [s. 16, Unlawful Activities (Prevention) Act] अधिकारिता का वर्जन

bar of silver : चांदी की ईंट

bar of suits in civil courts : [s. 293, Income-tax Act] सिविल न्यायालयों में वादों का वर्जन

bar to interference by courts in disputes arising out of certain treaties, agreements, etc : [art. 363, margin, Const.] कुछ संधियों, करारों आदि से उत्पन्न विवादों में न्यायालयों के हस्तक्षेप का वर्जन

bar to interference by courts in electoral matters : [art. 329, margin, Const.] निर्वाचन संबंधी मामलों में न्यायालयों के हस्तक्षेप का वर्जन

bar to the suit : वाद के लिए वारक ; वाद का वर्जन

Barco Machine Operator : बारको मशीन प्रचालक

bare denial : कोरा प्रत्याख्यान

bare trusteeship of treasurer : [s. 8(1), Charitable Endowments Act] कोषपाल का केवल न्यासी होना

bareboat charter : [s. 115V(a), Income-tax Act] अनावृत्त नौका चार्टर

bareboat charter-cum-demise : [s. 115V(b), Income-tax Act] अनावृत्त नौका चार्टर सह पट्टांतरण

bargain : an agreement between two parties settling the part of each in a transaction between them; that which is acquired by bargain [s. 165, ill. (a), I.P.C.] सौदा ; सौदा करना

bargaining price : [s. 36A(2), expln., MRTP Act] रियायती कीमत

barge : a kind of boat [s. 59, Navy Act] बार्ज ; a small sailing vessel बजरा

barge driver : बजरा चालक

barge serang : बजरा सेरांग

barn : [s. 11B, expln., (i), Tobacco Board Act] कोठार

barrage : an artificial bar across a river [s. 22(2)(ii), Damodar Valley Corporation Act] बराज

barratry : a fraudulent breach of duty or wilful act of known illegality on the part of the master of a ship or of the mariners to the injury of the owner of the ship or cargo and without his consent (as running away with the ship, sinking or deserting her or embezzling the cargo) [s. 2(e), Marine Insurance Act] नाविक कर्तव्य भंग

barred by law : excluded from consideration or prohibited by any law विधि द्वारा वर्जित

barred by limitation : [s. 2(b)(ii), Displaced Persons (Claims) Supplementary Act] परिसीमा से वर्जित

barred by time : [s. 31(b), Extradition Act] काल वर्जित

barrel : पीपा ; पीपे में रखना

barrel chest : विकृत वक्ष

barrier : a material obstruction which bars advance or prevents

access [s. 57(m), Mines Act] रोध ; नाका

barrier clerk : नाका मुंशी

barrister : a member of one of the four inns of Court who has been called to bar by his inn [s. 3(4), General Clauses Act] बैरिस्टर

barter : an exchange of goods for goods वस्तु-विनिमय ; to trade by exchanging one commodity for another; to exchange by bartering वस्तु-विनिमय करना

bartering : [s. 7, Seeds Act] वस्तु-विनिमय

bas-relief : sculptural relief in which the projection from the surrounding surface is slight and no part of the model form is under-cut [s. 30(1)(iii), Ancient Monuments and Archeological Sites and Remains Act] निम्न-उद्भृति

base : 1. that on which something rests or stands [s. 34, expln. II(a), Payment of Bonus Act] आधार ; 2. debased खोटा ; 3. place from which operations are conducted [second sch., art. 43, Geneva Conventions Act] अड्डा

base coin : खोटा सिक्का

Base Engineer Officer : बेस इंजीनियर आफिसर

base line : [s. 2(gg), Foreign Exchange Regulation Act] आधार रेखा

Base Victualling Officer : बेस रसद आफिसर

base year : a year which is adopted as a basis for any calculation or the like [s. 280ZD(b)(a), Income-tax Act] आधार-वर्ष

basement : [s. 3(j)(iii), Delhi Apartment Ownership Act] तहखाना

basic : forming a base आधारी ; आधारिक ; आधारभूत ; बुनियादी ; मूल

basic and intermediate products : [sch. XIII, pt. II, item 4, Companies Act] आधारी और मध्यवर्ती उत्पाद

basic components : आधारी घटक

basic education : बुनियादी शिक्षा

Basic Education Officer : बुनियादी शिक्षा अधिकारी

basic features : आधारभूत लक्षण

basic features of Constitution : संविधान के आधारभूत विशेषताएं ;

basic form : आधारी प्ररूप

basic industry : [sch. XIII, pt. I, item 8, Companies Act] बुनियादी उद्योग

basic pay : मूल वेतन

basic period : मूल अवधि

basic rate of wage : [s. 4(1)(ii), Minimum Wages Act] मजदूरी की मूल दर

basic rent : [s. 2(a), Delhi Rent Control Act] आधारिक किराया

basic scale of pay : मूल वेतनमान

basic service tier : [s. 4A(9) expln. (b), Cable Television Networks (Regulation) Act] आधारिक सेवा श्रेणी

basic structure : आधारित स्वरूप ; आधारभूत स्वरूप ; आधारिक संरचना ; बुनियादी ढांचा

basic structure of Constitution : संविधान का बुनियादी ढांचा

basic tradesman : बुनियादी दस्तकार ; बुनियादी कारीगर

basic training : बुनियादी प्रशिक्षण

basic wages : [s. 2(b), Employees' Provident Funds and Miscellaneous Provisions Act] आधारिक मजदूरी

basin : a tract of country drained by rivers and its tributaries [s. 2(2), Damodar Valley Corporation Act] द्रोणी ; बेसिन

basis of charge : [ch. II, heading, Income-tax Act] प्रभार का आधार

bathing ghat : [art. 15(2)(b), Const.] स्नानघाट

bathymetry : [s. 5(2)(a), Offshore Areas Mineral (Development and Regulation) Act] गहराई मापन

Battalian Commander : बटालियन कमांडर

battery : 1. a small division of artillery for tactical purposes [s. 89(1), Army Act] बैटरी ; 2. this is the name given to the intentional application of force to a person without lawful justification, and corresponds to the offence known as the use of criminal force in the Indian Penal Code (s. 350) प्रहार

battery attendant : बैटरी परिचर

battery charging technician : बैटरी चार्जकारी तकनीकीविद्

battery gunner : बैटरी तोपची

bay : [s. 2(gg), Foreign Exchange Regulation Act] खाड़ी

bay, gulf, harbour, creek or tidal river : [s. 2(28), Customs Act] खाड़ी, अखात, बंदरगाह, संकरी या ज्वारीय नदी

be all and end all : एकमात्र उद्देश्य ; सर्वस्व

be denied : [art. 22(1), Const.] वंचित रखा जाना

be in addition to and not in derogation of : के अतिरिक्त होंगे न कि उसके अल्पीकरण में

be overcome : [s. 36(1), Factories Act] अभिभूत होना

be that as it may : चाहे जैसी भी स्थिति हो ; बहरहाल

beach : [s. 45(1), Indian Forest Act] किनारा

Beachmaster : बीचमास्टर

beacon : बीकन

bear the cost : [s. 24(1)(i)(a), Income-tax Act] खर्च वहन करना; खर्च उठाना

bear the expense : [s. 44(1), Indian stamp Act] व्यय देना

bear true faith and allegiance : [s. 13, Navy Act] सच्ची श्रद्धा और निष्ठा रखना

bearer : he who bears or carries [s. 219(1), Companies Act] वाहक

bearer bond : [s. 2(a), Indian Securities Act] वाहक बंधपत्र ; वाहक बांड

bearer certificate : [s. 2(c), Foreign Exchange Regulation Act] धारक प्रमाणपत्र

bearer cheque : वाहक चेक

bearer of a share warrant : अंश अधिपत्र (शेयर वारंट) का वाहक

bearer security : [s. 19(7)(b), Foreign Exchange Regulation Act] वाहक प्रतिभूति

bearing : अनुषंग ; a direction दिशा

bearing a stamp of not less value : [s. 49(d)(6), Indian Stamp Act] जिस पर उससे कम मूल्य का स्टॉप न हो

bearing on, having : having relation with से संबंधित

bearing on the question : प्रश्न से संबंधित

Bearing Recorder Operator : बेयरिंग रिकार्डर आपरेटर

bearing the stamp required for an instrument : [s. 108(1), Companies Act] लिखत के लिए अपेक्षित स्टॉप लगे हुए

bearing upon : से संबंधित

beast of burden : [s. 9(d), Prevention of Cruelty to Animals Act, 1960] बोझा देने वाला पशु

beat : 1. हलका ; 2. to strike repeated blows पीटना

beat guard : गश्ती गारद ; टप्पा चौकीदार

beatman : गश्तवाला

beat postman : गश्ती डाकिया

beat of drum : डोंडी पिटवाना

beaterman : गेंतीवाला

become bail : [s. 205, I.P.C.] जमानतदार बनना

become concerned or interested : [art. 317(4), Const.] संबद्ध या हितबद्ध है

become enforceable : प्रवर्तनीय होना

become interested : [art. 317(4), Const.] हितबद्ध होना

become liable to forfeiture, has : [s. 128(2)(f)(ii), C.P.C.] समपहरणीय हो गई है

become subject to any of the disqualifications : [s. 15(2)(a), Manipur (Hill Areas) District Councils Act] किसी भी निरहता से ग्रस्त हो जाना ; [art. 101(3)(a), Const.] किसी निरहता से ग्रस्त होना

becoming exercisable : [s. 224(4), Companies Act] प्रयोक्तव्य हो जाना

bed of stream : [s. 24(2)(b), Water (Prevention and Control of Pollution) Act] सरिता का तल

bedding : [s. 60(1), prov. (a), C.P.C.] बिछौना

bee keeper : मधुमक्खी पाल/पालक

before : 1. in front of के सामने ; 2. in the presence of; under the jurisdiction or consideration of के समक्ष ; 3. in advance; ahead; earlier than के पहले ; से पहले ; के पूर्व

before cited : पूर्व कथित

before district magistrate : जिला मजिस्ट्रेट के समक्ष

before parting with : समापन करने से पूर्व ; निर्णय सुनाने से पूर्व

before such settlement : ऐसे स्थिरीकरण से पहले

before the end : खत्म होने से पहले

before the expiration : [art. 123(2)(a), Const.] समाप्ति से पहले

before the rising of the court : [s. 140, Navy Act] न्यायालय के उठने से पूर्व

beg : [s. 2(b), Children Act] भीख मांगना

beggary : the act of begging, especially as a livelihood भिक्षावृत्ति

begging importunately : [s. 118(a)(iv), Cantonments Act] पीछे पड़कर याचना करना

begging the question : to take as true the matter of dispute विवादग्रस्त बात को सच मान लेना

begotten : procreated गर्भाहित ; जनित ; गर्भाधान किया गया

behalf, act in his : उसकी ओर से कार्य करना

behave with contempt : अपमानपूर्वक आचरण करना

behaviour : the manner of conducting oneself [s. 22(1), prov., Children Act] आचार; [s. 265, Cr. P.C.] आचरण; [s. 9(5), Defence and Internal Security of India Act] व्यवहार; the peculiar reaction of a thing (under given circumstances) [s. 2(1)(u)(iii), Trade and Merchandise Marks Act] प्रतिक्रिया

behaviour, good : [s. 123(10), Cr. P.C.] सदाचार ; सद्व्यवहार

behaviour of goods : [s. 2(1)(u)(iii), Trade and Merchandise Marks Act] माल की प्रतिक्रिया

behaviour of the accused : [s. 9(5), Defence and Internal Security of India Act] अभियुक्त का व्यवहार

behest of, on : [s. 61(1), Madhya Pradesh Reorganisation Act] के आदेश से

being at large without security : [s. 116(4), Cr. P.C.] प्रतिभूति के बिना स्वच्छंद रहना

being cognizant : संज्ञान रखते हुए

being concerned in any quarrel, affray or disorder : [s. 42(a), Air Force Act] किसी झगड़े, दंगे या उपद्रव से संपृक्त हुए ; जब किसी झगड़े, दंगे या विच्छृंखलता से संपृक्त है ; जब किसी झगड़े, दंगे या विच्छृंखलता से संबंधित है

being in command : [s. 64(a), Army Act] समादेशन करते हुए

being or suffering person to travel on railway with infectious or contagious disorder : [s. 117, Indian Railways Act] संक्रामक या सांसर्गिक विकार से ग्रस्त व्यक्ति का रेल पर रहना या उसको यात्रा करने देना

being retaken : फिर से अभिग्रहण किया जाना

being sunk : [s. 2(1)(j)(ii), Mines Act and s. 2(b)(ii), Coal Mines Provident Fund and Miscellaneous Provisions Act] गलाए जा रहे

belief : a conviction of the truth of a proposition, existing subjectively in mind; the mental action, condition, or habit of trusting to or confiding in a person or thing or statement [preamble, Const.] विश्वास

believe : to give credence to; to have confidence or faith in विश्वास करना

believing in good faith : सद्भावपूर्वक विश्वास करते हुए

bell-hop : सूचक ; संदेशी

belligerent rights : rights pertaining to war or to those engaged in war as recognised by the Law of nations युद्धमान-अधिकार; युद्धमान के अधिकार

belong to the force : [s. 29(1), Army Act] बल का अंग होना

belong to the service : सेवा का अंग होना

belonging to a particular denomination : [art. 16(5), Const.] किसी विशिष्ट संप्रदाय का होना

belonging to them in common : जो उनकी साझे की है

belongings : personal effects [s. 8, Metal Corporation of India (Acquisition of Undertaking) Act] माल-असबाब

below ground : [s. 2(2)(a), Mines Act] भूमि के नीचे

below high water marks : उच्चतम ज्वार चिह्न के नीचे

below par : अवमूल्य पर

below poverty line : [s. 7(5), prov., Right to Information Act] गरीबी की रेखा के नीचे

beltman : पट्टेवाला

benami : बेनामी

benamindar : one whose name appears in benami transaction but who is not the real proprietor of the right indicated [s. 2(n), Limitation Act] बेनामीदार

bench : a court to decide particular matter or matters [s. 255(1), Income-tax Act] न्यायपीठ (बेंच)

bench clerk : न्यायपीठ लिपिक

bench fitter : बेंच फिटर

bench mark : निर्देश चिह्न

bench of judges : [s. 6(2), Oaths Act] न्यायाधीशों की न्यायपीठ

bench of the High Court : [s. 108(3), Trade and Merchandise Marks Act] उच्च न्यायालय की न्यायपीठ

benches shall hold sittings : [s. 255(5), Income-tax Act] न्यायपीठ बैठकें करेंगे

bend : 1. मोड़ना; मुड़ना; 2. झुकना; 3. मोड़; 4. झुकाव

benefaction : the act of benefiting; a benefit conferred, the bestowal of money for a charitable purpose [s. 8, Aligarh Muslim University Act] उपकृति

beneficial : conferring benefit; advantageous फायदाप्रद; फायदाग्राही; हितप्रद; हिताधिकारी

beneficial and healthy use : फायदाप्रद और अच्छा उपयोग

beneficial enjoyment : enjoyment in one's own right and for one's own benefit and not as a trustee of another [s. 2(e)(ii), Requisitioning and Acquisition of Immovable Property Act] फायदाप्रद उपभोग

beneficial interest : an interest which carries a benefit to the person having such interest [s. 3, Indian Trusts Act] फायदाप्रद हित

beneficial interest in movable property : [s. 3(c), T.P. Act] जंगम संपत्ति में फायदाप्रद हित

beneficial interest in such shares : ऐसे शेयरों में फायदाप्रद हित

beneficial owner of shares : [s. 2(32), Income-tax Act] शेयरों का हिताधिकारी स्वामी

beneficial ownership, by way of : [s. 77(2), prov. (c), Companies Act] हिताधिकारी रूप में स्वामित्व

beneficial to mankind : [s. 18, T.P. Act] मानवजाति के लिए फायदाप्रद

beneficial winding up : [s. 68(1) (c), Presidency-towns Insolvency Act] फायदाप्रद परिसमापन

beneficial winding up of the company : [s. 457(1)(b), Companies Act] कंपनी का फायदाप्रद परिसमापन

beneficially entitled : entitled to receive and appropriate [s. 15(c), Specific Relief Act] फायदा पाने का हकदार

beneficially held : [s. 2(18)(b), (i)(b), Income-tax Act] फायदाप्रद रूप से धारित

beneficially interested : फायदा पाने वालों के रूप में हितबद्ध

beneficiary : [s. 3, Indian Trusts Act] हिताधिकारी

beneficiation : [s. 18(2)(c), Mines and Minerals (Regulation and Development) Act] सज्जीकरण

benefit : 1. profit; good [s. 88, ill., I.P.C.] फायदा ; 2. anything that is for the good of a person or thing प्रसुविधा

benefit accruing to the company : [s. 24(1)(e), Air Corporations Act] कंपनी को प्रोद्भूत होने वाला लाभ

benefit assured by the rules : फायदा, जिसका आश्वासन नियमों द्वारा दिया गया है

benefit, dependency : आश्रित प्रसुविधा

benefit directly, take : फायदा सीधे लेना ; सीधे फायदा लेना

benefit for the advantage of employee : [s. 17(8), Defence and Internal Security of India Act] कर्मचारी के फायदे के लिए प्रसुविधा

benefit fund : प्रसुविधा निधि

benefit, maternity : प्रसूति प्रसुविधा

benefit of a class of persons : [s. 15, T.P. Act] व्यक्तियों के किसी वर्ग का फायदा

benefit of doubt : the advantage derived from doubt about guilt, a possible error or the weight of the evidence संदेह का फायदा ; संदेह लाभ

benefit of exception : अपवाद का फायदा

benefit of the deductions or disbursements : कटौतियों या संचितरणों का फायदा

benefit of the lessor : [s. 10, T.P. Act] पट्टाकर्ता का फायदा

benefit of the public : [s. 18, T.P. Act] लोक का फायदा ; जनता का फायदा

benefit period : [s. 2(2), Employees' State Insurance Act] प्रसुविधा कालावधि

benefit society : [s. 223(1), Companies Act] प्रसुविधा सोसाइटी

benefit to the revenue : [s. 104(2)(ii), Income-tax Act] राजस्व को फायदा

benefiting the land : [s. 8(c), Land Improvement Loans Act] भूमि को लाभप्रद

benefits not to be combined : [s. 65, Employees' State Insurance Act] प्रसुविधाओं का समुच्चय न किया जाना

benefits to arise out of land : [s. 3(26), General Clauses Act] भूमि से उद्भूत होने वाले फायदे

benevolent reserve fund : [32B, Industrial Finance Corporation Act] हितकारी आरक्षित निधि

bequeath : to leave property by will to a person वसीयत करना ; देना (वसीयत द्वारा)

bequeath a legacy : [s. 61, ill. (ii), Indian Succession Act] वसीयत संपदा की वसीयत करना

bequeathed by deceased person by will : [s. 43A(1), prov. (b)(ii), Companies Act] मृत व्यक्ति द्वारा विल के जरिए दिया गया

bequeathed to government : सरकार को वसीयत किया

bequeaths, devises and : [s. 182, ill. (iv), Indian Succession Act] विल लिखकर वसीयत करता है

bequest : [s. 13(a), Indian Easements Act] वसीयत

bequest, object of the : [s. 93, Indian Succession Act] वसीयत का उद्देश्य

bequest over : परवर्ती वसीयत

bequest, specific : [s. 333(1), Indian Succession Act] विनिर्दिष्ट वसीयत

berth : बर्थ

berthing accommodation : [sch., pt. 2, item 4, Commercial Documents Evidence Act] घाट पर लगाने का स्थान

berthing of vessels : [s. 17(1), Inland Waterways Authority of India Act] जलयानों को घाट पर लगाना

besiege, to : [art. 15, Geneva Conventions Act] घेरा डालना

best : 1. most good सर्वोत्तम; 2. largest; most सर्वाधिक

best adapted : उपयुक्ततम

best commercial standards : [s. 7(3), Industries (Development and Regulation) Act] सर्वोत्तम वाणिज्यिक मानक

best endeavour : सर्वोत्तम प्रयास

best fitted : most suitable सर्वाधिक उपयुक्त

best judgment assessment : [s. 144, Income-tax Act] सर्वोत्तम विवेकबुद्धि के अनुसार निर्धारण

best of ability : [s. 149, Cr. P.C.] पूरी सामर्थ्य

best of information : [s. 55(1)(c), T.P. Act] पूरी जानकारी

best of my ability, to the : [art. 159, Const.] अपनी पूरी योग्यता से

best of my judgment, to the : अपनी सर्वोत्तम विवेकबुद्धि से; अपने श्रेष्ठ निर्णय के अनुसार; अपनी पूर्ण विवेकबुद्धि से

best of skill and ability : [first sch., Agricultural Refinance Corporation Act] सर्वोत्तम कौशल और योग्यता

best price obtainable : अधिकतम प्राप्य मूल्य

best rent : rent which is the best i.e. most advantageous [s. 65A(2)(b), T.P. Act] सर्वोत्तम भाटक

best serve the interests of the general public : [s. 31(2), Copyright Act] साधारण जनता के हितों की सर्वोत्तम सेवा

bestiality : carnal knowledge and connection by a man or woman with a beast [s. 27(1), Special Marriage Act] पशुगमन

bestow designation : [s. 24A(1)(ii), Chartered Accountants Act] पदाभिधान प्रदान करना

betrothal : [second sch., item 35(g), Provincial Small Cause Courts Act] सगाई

better appreciation of cultural heritage of India : [s. 14(2)(ii), Antiquities and Art Treasures Act] भारत की सांस्कृतिक विरासत का समुचित आकलन

better government : [long title, Fort William Act] सुशासन

better implementation : [s. 15(2)(v), Protection of Civil Rights Act] बेहतर कार्यान्वयन

better offer : [s. 9, ill. (d), Indian Evidence Act] अधिक अच्छी प्रस्थापना

better prevention : [preamble, Epidemic Diseases Act] बेहतर रोकथाम

better protection of trade marks : [preamble, Trade and Merchandise Marks Act] व्यापार चिह्नों का अधिक अच्छा संरक्षण

better securing : [s. 64, Navy Act] अधिक सुरक्षित करना

better security : बेहतर प्रतिभूति

better statement : [Or. 6, r. 5, C.P.C.] अधिक अच्छा कथन

better title : बेहतर हक

betterment fund : सुधार निधि

betterment levy : सुधार उदग्रहण

betting : making of bets; wagering बाजी लगाना; [s. 2(24)(ix), Income-tax Act] दांव; दांव लगाना

betting of any form or nature : [s. 74A(2)(f), Income-tax Act] हर एक प्रकार या प्रकृति का दांव

between dusk and lights out : [IIIrd sch., art. 25, Geneva Conventions Act] सायंकाल और बत्ती बुझाने के समय के बीच

between parties : [s. 31(2), Arbitration Act] पक्षकारों के बीच

between persons, relation : व्यक्तियों के बीच का संबंध

beverage : a liquid for drinking, especially such liquid other than water [sch. I, item 13, Employees Provident Funds and Miscellaneous Provisions Act] पेय; सुपेय

beyond : 1. farther away के परे; से परे; से अधिक; 2. in addition to के अतिरिक्त; के अलावा; 3. past; later than के पश्चात्

beyond a period of : की कालावधि से परे; की कालावधि से अधिक

beyond a period of seven years : [s. 23(1) (h), Industrial Finance Corporation Act] सात वर्ष की कालावधि से अधिक

beyond India, shall be dealt with : [s. 3, I.P.C.] भारत से परे बरता जाएगा

beyond the scope of authority : प्राधिकार के विस्तार के परे

beyond the scope of the agreement : [s. 7(2)(c), Arbitration (Protocol and Convention) Act] करार के प्रविषय के बाहर

beyond midnight : मध्यरात्रि के पश्चात्

beyond the maximum period : [art. 22(4)(a), prov. Const.] उस अधिकतम अवधि से अधिक अवधि के लिए

beyond the said period : [art. 22(2), Const.] उक्त अवधि से अधिक अवधि के लिए

bhoodan or sampattidan movement : [s. 5(xv), Gift-tax Act] भूदान या संपत्तिदान आंदोलन

bias : a one-sided inclination of mind; any special influence that sways the mind पक्षपात

biased judgment : पक्षपातपूर्ण निर्णय; पूर्वाग्रहपूर्ण निर्णय

Bibliographer : संदर्भ सूचीकार

bibliography : संदर्भ सूची

bicameral legislature : a legislature having two chambers [s. 135A(1)(a), C.P.C.] द्विसदनीय विधान-मंडल; दो सदनों वाला विधान-मंडल

bid : 1. an offer by an intending purchaser to pay a designated price for property which is about to be sold at auction बोली; 2. to make a bid बोली लगाना

bidder : one who makes a bid [s. 64(2), Sale of Goods Act] बोली लगाने वाला

bidding : a bid बोली

bidding sheet : बोली पत्र

biennial : happening or appearing once in two years द्विवार्षिक

bigamy : entering into a marriage with one person while still legally married to another [s. 43, ill. (c), Indian Evidence Act] द्विविवाह

bigamy with adultery : [s. 3(7), Indian Divorce Act] जारकर्म सहित द्विविवाह

bilateral : [art. VII (1), Foreign Awards Act] द्विपक्षीय

bilge : नित्तल

bill : 1. a bill of exchange विनिमयपत्र; विपत्र; 2. the draft submitted to the legislature for discussion and adoption as an Act विधेयक; 3. a written document पत्र; 4. a note of charges for goods delivered or services rendered बिल

bill, accept a : बिल स्वीकार करना

bill, accommodation : सौकर्य पत्र

bill at maturity, dishonour the : [s. 130, ill. (b), Indian Contract Act] विनिमयपत्र को उसके परिपक्व होने पर अनादृत कर देना; विनिमयपत्र का उसके परिपक्व होने पर अनादर करना

bill, blank : कोरा बिल

bill book : बिल पुस्तक; बिल बही

bill broker : बिल दलाल

bill buying : बिल क्रय करना

bill, clean : अप्रलेखी बिल

bill clerk : बिल क्लर्क

bill counter : बिल काउंटर

bill, discount a : बट्टे पर बिल भुनाना

bill, discharge of : बिल चुकाना

bill, dishonour a : बिल का अनादरण; विनिमय पत्र का अनादरण

bill, documentary : प्रलेखी बिल; दस्तावेजी बिल

bill, duplicate of a : बिल की प्रतिलिपि

bill, foreign : विदेशी बिल

bill-head : a form used for business accounts, with name and address of seller on the top [s. 595(d)(i), Companies Act] बिल शीर्षक

bill, honour a : बिल का आदरण करना; विनिमयपत्र का आदरण करना

bill, honoured : आदृत बिल

bill, inland : अंतरदेशीय बिल

Bill is rejected by Council : [art. 197(1)(a), Const.] परिषद् द्वारा विधेयक अस्वीकार कर दिया जाता है

bill journal : बिल जर्नल

bill, lost : खो गया बिल

bill, negotiate a : बिल का परक्रामण

bill, noting of a : बिल की निकराई

bill of attainder : an Act of Parliament whereby sentence of death was pronounced against the accused; bills of pains and penalties were acts denouncing milder punishments within the meaning of the U.S. Constitution, bill of attainder includes bills of pains and penalties बिल आफ अटेंडर

bill of coastal goods : [s. 157(2)(a), Customs Act] तटीय मालपत्र

bill of costs : खर्च का बिल

bill of entry : [s. 2(4), Customs Act] प्रवेश पत्र

bill of exchange : [s. 5, Negotiable Instruments Act] विनिमयपत्र

bill of exchange payable on demand : [s. 2(3), Indian Stamp Act] मांग पर देय विनिमयपत्र

bill of export : [s. 2(5), Customs Act] निर्यात-पत्र

bill of lading : an official detailed receipt given by the master of a vessel to the person consigning goods by which he makes himself responsible for the safe delivery to the consignee [s. 2(4), Indian Stamp Act and s. 137, expln., T.P. Act] वहन-पत्र

bill of parcels : [s. 147(1)(c), Companies Act] पार्सलों का बिल

bill of rights : अधिकारपत्र

bill of sale : a written instrument effecting a transfer of moveable property, especially a document given as security for money borrowed authorising seizure of the property on default [s. 139, ill. (b), Indian Contract Act] विक्रयाधिकार-पत्र

bill of transshipment : [s. 157(2)(a), Customs Act] यानांतरण पत्र

bill, pay : वेतन बिल

bill, protesting a : बिल की शिकराई

bill, retirement of : बिल का पूर्व भुगतान

bill, tenure of a : बिल की अवधि

bill, term of a : बिल की अवधि

bill, trade : व्यापार बिल

billet : a small bar of metal [s. 14(c), Central Sales Tax Act] बिलेट

billeting : assigning quarters [s. 3(1), Civil Defence Act] आवासादेश देना

billeting of evacuated persons : [s. 3(2)(45), Defence and Internal Security of India Act] निष्कासित व्यक्तियों को आवासादेश देना

bills discounted : [IIIrd sch., item 5(ii), Banking Regulation Act] मितिकाटे पर दिए गए विनिमय पत्र

bills for collection : [IIIrd sch., item 5(ii), Banking Regulation Act] संग्रहण के लिए बिल

bills payable : देय बिल

bills payable book : देय बिल बही

bills receivable : [IIIrd sch., item 6, Banking Regulation Act] प्राप्य बिल

Bills reserved for consideration : [art. 201, margin, Const.] विचार के लिए आरक्षित विधेयक

bills, set of : [s. 132, Negotiable Instruments Act] विनिमयपत्रों का संवर्ग

bin card : बिन कार्ड

binary : [sch., art. 2, item 3, Chemical Weapons Convention Act] दोहरी

bind : to constrain, especially by legal authority आवद्ध करना

bind over : to bind by a bond बंधपत्रित करना

binder : जिल्दसाज

binding : obligatory; restrictive; coercive [s. 49(2), Damodar Valley Corporation Act and art. 141, Const.] आवद्धकर; बाध्यकारी

binding, book : जिल्दसाजी

binding boy : सहायक जिल्दसाज

binding on : [s. 45, Arbitration Act] के लिए आवद्धकर

binding upon : पर आवद्धकर

biodegradable : [s. 80JJA, Income-tax Act] जैव अवक्रमणीय; [sch. II, item 3 (i), Water (Prevention and Control of Pollution) Cess Act] जैव अवकर्षणीय

biological : [s. 12(2)(c), Drugs and Cosmetics Act] जीवी; जैव

biological products : [2nd sch., item 2, Drugs and Cosmetics Act] जैव उत्पाद

biologist : जीव विज्ञानी

biomedical : [pt. XI, item 17, Chemical Weapons Convention Act] जैव चिकित्सा

biophysics : [1st sch., Indian Medical Council Act] जीव भौतिकी

bipartite : द्विदलीय

birth : जन्म

birth, legitimate : [s. 7, Indian Succession Act] धर्मज जन्म

birth live : जीवित जन्म

birth mark : जन्म चिह्न

birth place : जन्म स्थान

birth rate : जन्म दर

birth, still : मृत जन्म

bit or harness : [s. 15(e), Prevention of Cruelty to Animals Act, 1890] लगाम के दहाने या जुआ

black list : काली सूची

black listing : काली सूची में नाम डालना

black mail : भयादोहन

black marketing : चोर बाजारी

blacksmith : लुहार

blame for the litigation : मुकदमे के लिए दोष

blank, endorsement in : [s. 16(1), Negotiable Instruments Act] निरंक पृष्ठांकन

blanket property insurance : बहुव्यापी संपत्ति बीमा

blanks : vacant spaces [s. 20(1), Registration Act] खाली स्थान

blasting operation : [sch. II, item (xv), Workmen's Compensation Act] विस्फोटन संक्रिया

blasting powder : [s. 4(1)(a), Explosives Act] स्फोटक बारूद

bleach : to whiten by washing and exposure or by chemical processes विरंजित करना

bleeding injury : क्षति जिससे रक्त बह रहा था; रक्तस्रावी क्षति

blemisk : [s. 11B, expln., (ii), Tobacco Board Act] कलुष

blend : mixing together मिलाना; सम्मिश्र करना; सम्मिश्रण

blend property : संपत्ति को मिला लेना

blended gasoline : [s. 2(m), Oil Industry (Development) Act] सम्मिश्र पेट्रोल

blends or mixture of oil : [s. 2(m), Oil Industry (Development) Act] तेल का सम्मिश्रण या मिश्रण

blind and physically incapacitated members : [s. 4, Salary, Allowances and Pension of Members of Parliament Act] दृष्टिहीन और शारीरिक रूप से असमर्थ सदस्य

blindness : [s. 2(b), Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act] अंधता

blister : [pt. iv(A), item 6 (c)(ii), Chemical Weapons Convention Act] स्फोटक

block : 1. [s. 78(c), Trade and Merchandise Marks Act] ब्लाक; 2. a mass of stone, metal etc. ईंट; 3. a connective group खण्ड

block and signal maintainer : ब्लाक और सिगनल अनुरक्षक

Block Development Officer : ब्लाक विकास अधिकारी

block foil : ब्लाक पर्ण

block inspector : ब्लाक निरीक्षक

block instrument mistry : ब्लाक उपकरण मिस्त्री

block maker : ब्लाक निर्माता

block of assets : [s. 2(ii), Income-tax Act] आस्ति समूह

block of gold : a solid piece of gold सोने की ईंट

block of mineral : खनिज खण्ड

block of shares : [s. 118D(1), Companies Act] शेयरों के ब्लाक

block paragraph : ब्लाक पैरा

block signaller : ब्लाक सिगनलर

block signalman : ब्लाक सिगनलवाला

blocked account : [s. 10(1), Foreign Exchange Regulation Act] निरुद्ध खाता

blood : the red liquid circulating in the arteries and veins of man and higher animals; descent; lineage; parentage रक्त ; कुल वंश

blood, consanguine : समरक्त

blood fued : a fued between the members of different clans or families arising out of a crime or violence (as a killing) committed by a member of one upon a member of the other and requiring a continuing series of alternative retaliation in kind [s. 153, ill. (d), Indian Evidence Act] कुल बैर

blood, full : two persons are said to be related to each other by full blood when they are descended from a common ancestor by the same wife पूर्ण रक्त

blood, half : two persons are said to be related to each other by half blood when they are descended from a common ancestor but by different wives अर्धरक्त

blood relationship : रक्त नातेदारी

blood transfusion officer : रुधिर आधान अधिकारी

blood, uterine : being descended from a common female; two persons are said to be related to each other by uterine blood when they are descended from a common ancestress but different husbands [s. 3(1)(e), Hindu Succession Act] एकोदर रक्त

blow given : [s. 71, ill. (b), I.P.C.] किया गया प्रहार

bludgeon : [s. 30(a), Delhi Police Act] सोंटा

blue print : ब्लू प्रिंट

blue printer : नील मुद्रक

blunt : कुंद; कुंठ

board : a number of persons appointed or elected to sit in council for the management or investigation of a public or private business, trust or other organisation or institution [s. 2(4), Companies (Profits) Surtax Act and s. 2(12), Income-tax Act] बोर्ड

Board, District Development : जिला विकास बोर्ड

board, free : the distance measured vertically downwards amid ships from the upper edge or the deck line to the upper edge of the related load line [s. 3(14), Merchant Shipping Act] शीर्षांतर

Board of Company Law Administration : [s. 10E(1), Companies Act] कंपनी विधि प्रशासन बोर्ड

board of conciliation : सुलह बोर्ड

board of control : नियंत्रण बोर्ड

Board of Directors : निदेशक बोर्ड

Board of Education, Central Advisory : केन्द्रीय शिक्षा सलाहकार बोर्ड

Board of Examiners : परीक्षक बोर्ड

Board of External Mural Studies : बहिःशाल अध्ययन बोर्ड

Board of Film Censors : [s. 3(1), Cinematograph Act] फिल्म सेंसर बोर्ड

Board of Khadi and Village Industries : खादी ग्रामोद्योग बोर्ड

board of residence : [s. 29(1)(m), Aligarh Muslim University Act] निवास बोर्ड

board of revenue : [s. 3(10)(a), General Clauses Act] राजस्व बोर्ड

board of school : [s. 18(4), University of Hyderabad Act] विद्यापीठ का बोर्ड

Board of Secondary Education, Central : [sch., Jawaharlal Nehru University Act] केन्द्रीय माध्यमिक शिक्षा बोर्ड

board of studies : पाठ्य समिति ; पाठ्य बोर्ड

board of trustees : न्यासियों का बोर्ड ; न्यासी बोर्ड

board, on : के फलक पर

board, selection : चयन बोर्ड

boarder : [s. 4(1), prov., Indian Lunacy Act] आवासी

boarding a ship or an aircraft : [s. 34(e), Finance Act, 1979] किसी पोत या वायुयान पर चढ़ना

boarding house : [s. 2(a), Protection of Civil Rights Act] बोर्डिंग हाउस

boarding officer : नौ-आरोहण अधिकारी

boarding school : बोर्डिंग स्कूल

boarding stations : [s. 10, Customs Act] नौ-आरोहण के स्थान

boatman : केवट

boat note : [s. 35, Customs Act] नौका पत्र

boat, rowing : [s. 3(39), Merchant Shipping Act] खेई जाने वाली नौका

Boatswain Storekeeper : बोसुन भंडारी

bodies, politic and corporate : [s. 4, Fatal Accidents Act] राज्जिक और निगमित निकाय

bodily : of or relating to the body शारीरिक

bodily distress : [s. 16(2)(b), Indian Contract Act] शारीरिक कष्ट

bodily feeling : physical sensation; feeling of the body as against mind शारीरिक संवेदना

bodily harm : bodily harm is used here in the sense in which hurt is defined in the Indian Penal Code [s. 319] and means bodily

pain, disease or infirmity. Hurt is defined in Legal Glossary as bodily injury in the I.P.C. [s. 319] शारीरिक अपहानि

bodily infirmity : an infirmity i.e. physical weakness especially from old age, some permanent disease, accident or something of that kind pertaining to the body अंगशैथिल्य ; शारीरिक शैथिल्य

bodily injury : injury to the body [s. 299, I.P.C.] शारीरिक क्षति

bodily pain : [s. 319, I.P.C.] शारीरिक पीड़ा

bodily weakness : weakness of the body शारीरिक दुर्बलता

body : 1. a number of individuals spoken of collectively, usually associated for a common purpose, joined in a certain cause or united by some common tie; the main central or principal part [art. 110(2), Const.] निकाय ; 2. physical or material frame of a man or animal शरीर ; 3. gang of thieves etc. गिरोह ; समूह ; 4. (in connection to plant) [s. 11B, expln., (ii), Tobacco Board Act] तना

body corporate : a corporation aggregate; an incorporated body [s. 2(17), Income-tax Act] निगमित निकाय [s. 10(23BBA), Income-tax Act] समष्टि निगम; निगम निकाय

body guard : अंगरक्षक

body, in a : निकाय के रूप में; सब मिलकर

body of individuals : व्यष्टि निकाय ; व्यष्टियों का निकाय

body of men : [s. 49, Indian Evidence Act] मनुष्यों का निकाय

body of motor vehicle : [s. 32A, Motor Vehicles Act] मोटरगाड़ी की बाडी

body of municipal commissioners : [sch. I, item 52, Indian Stamp Act] नगरपालिका आयुक्तों का निकाय

body of persons : [s. 2(xviii), Gift-tax Act] व्यक्तियों का निकाय; व्यक्ति-निकाय

body of port commissioners : [s. 3(13), General Clauses Act] पत्तन आयुक्तों का निकाय

body of soldiers : [s. 475(2), Cr. P.C.] सैनिकों का निकाय

body of strangers : [s. 177, ill. (b), I.P.C.] अनजाने लोगों का गिरोह

body of suspicious characters : [s. 177, ill. (b), I.P.C.] संदिग्ध शील के लोगों का गिरोह

body of this code : [s. 96, C.P.C.] इस संहिता का पाठ

body of villagers : [2nd sch., form No. 25, Cr. P.C.] ग्रामीणों का समूह

body supporting garments : [1st sch., item 22D, Central Excise Act] शरीर को सहारा देने वाले वस्त्र

bogus transaction : मिथ्या संव्यवहार

boiler : a part of a steam generator in which water is converted into steam बायलर

Boiler Assistant : बायलर सहायक

boiler bed : [s. 2(a), Emergency Risks (Undertakings) Insurance Act] बायलर का स्थल

boiler flue : [s. 36(5), Factories Act] बायलर फ्लू

boiler house : बायलर घर

boiler house operator : बायलर घर प्रचालक

boiler maker : बायलर मेकर

boiler maker chargineman : बायलर मेकर चार्जमैन

boiler maker foreman : बायलर मेकर फोरमैन

boiler supervisor : बायलर पर्यवेक्षक

boilers and steam generating plant : बायलर और भाप उत्पादन संयंत्र

bolt or key : [s. 26(1)(a), Factories Act] काबला या कीली

bomb : [s. 2(1)(b)(i), Arms Act] बम

bona fide : 1. in good faith, सद्भावपूर्वक; सद्भाव से; सद्भावी; 2. acting or done in good faith सद्भाविक; सद्भावपूर्ण; वास्तविक; वास्तव में

bona fide baggage : [s. 79, Customs Act] वास्तविक यात्री सामान

bona fide commercial transaction : [s. 93(3)(b), Income-tax Act] सद्भावी वाणिज्यिक संव्यवहार

bona fide defence : [s. 8, Wild Birds and Animals Protection Act] सद्भावपूर्वक प्रतिरक्षा

bona fide employ : [s. 77(2)(c), Companies Act] यथार्थ नियोजन

bona fide error : [s. 99, C.P.C.] सद्भाविक गलती

bona fide holder : a holder in good faith [s. 51, T.P. Act] सद्भावपूर्वक धारक

bona fide interest : real and genuine interest, not fraudulent or colourable [Or. 36, r. 5(2)(b), C.P.C.] सद्भावपूर्ण हित

bona fide invitation : [s. 603(3), prov., Companies Act] सद्भावी आमंत्रण

bona fide list of subscribers : [s. 9(2)(b), Indian Post Office Act] वास्तविक ग्राहक-सूची

bona fide military or police purpose : [s. 27(a), Prevention of Cruelty to Animals Act, 1960] वास्तविक सैनिक या पुलिस प्रयोजन

bona fide mistake : a mistake committed in spite of good faith [Or. 1, r. 10(1), C.P.C.] सद्भाविक भूल

bona fide payment : [s. 321(3), Companies Act] सद्भावी संदाय

bona fide possession : [s. 10, Estate Duty Act] वास्तविक कब्जा

bona fide purchaser : सद्भावपूर्ण क्रेता ; सद्भावपूर्वक क्रेता

bona fide religious observance : [s. 19(7), Antiquities and Art Treasures Act] वास्तव में धार्मिक कृत्य

bona fide resident : वास्तविक निवासी

bona vacantia : स्वामीहीन होना ; [art. 296, Const.] स्वामीविहीन होना

bond : [s. 2(5), Indian Stamp Act] बंधपत्र

bond for appearance : उपसंज्ञाति के लिए बंधपत्र ; हाजिरी के लिए बंधपत्र

bond for good behaviour : [s. 445, Cr. P.C.] सदाचार के लिए बंधपत्र

bond, personal : स्वीय बंधपत्र ; मुचलका

bond tester : बंधपत्र परीक्षक

bond to keep the peace : [sch. II, form No. 12, Cr. P.C.] परिशांति कायम रखने के लिए बंधपत्र

bonded labour system : [title, Bonded Labour System (Abolition) Act] बंधित श्रम पद्धति

bonded warehouse : a warehouse under bond to the government for payment of duties and taxes on goods stored or processed [s. 3(2)(a), Medicinal and Toilet Preparations (Excise Duties) Act] बंधित भांडागार

bonds, capital investment : [s. 5(1)(xvi), Wealth tax Act] पूंजी विनिधान बंध-पत्र

bonds, sold in : [s. 71(4), Marine Insurance Act] बंधपत्र के अधीन विक्रय

bone : [s. 2(4)(b)(iii), Indian Forest Act] हड्डी

bonus : a sum paid for services or upon some other consideration but in addition to or in excess of that which would ordinarily be given; an extra dividend paid out of surplus profits; a portion of the profits of an insurance company distributed pro rata to the policyholders [s. 2(21)(iv), Payment of Bonus Act] बोनस

bonus loading : [s. 40B(1), Insurance Act] बोनस भरण

bonus shares : [s. 75(1)(b), Companies Act] बोनस अंश (शेयर)

book : 1. a collection of sheets of paper or other substance, blank, written or printed, fastened together so as to form a material whole, especially that fastened together at the back and having a cover [s. 2(2), Registration Act] पुस्तक ; 2. a bound volume consisting of sheets of paper not printed, containing manuscript

entries; a book of account बही ; 3. to write or enter in a book; to engage in advance ; to make a reservation in advance बुक करना

book adjustment : बही समायोजन

book and paper : [s. 2(8), Companies Act] बही तथा कागजपत्र

book asset : [sch. II, expln. 1, Companies (Profits) Surtax Act] बही आस्ति

book balance : बही शेष ; खाता शेष

book binder : जिल्दसाज

book, bought : क्रय बही

book debts : [s. 125(7), Companies Act] बही ऋण

book, invoice : बीजक बही

book-keeper : one who keeps the accounts of a business or public office [s. 160, ill., Indian Evidence Act] लेखाकार; बही लेखक

book keeping, principles of double entry : दोहरी प्रविष्टि वाला बही खाता रखने की प्रणाली

book, main : मुख्य बही

book, memorandum : 1. a book containing an informal record of something that one wishes to remember or preserve for future use याद्दाश्त पुस्तक ; 2. a book containing a brief or informal note in writing of some transaction or an outline of an intended instrument ज्ञापन बही

book of account : लेखा पुस्तक; लेखा बही

book of original entry : मूल प्रविष्टि की बही

book post : बुक पोस्ट; पुस्तक डाक

book print : बुक प्रिंट

book profit : [ss. 40(b)(v)(1) and 115(j)(1), Income-tax Act] बही लाभ ; खाता लाभ

book, purchases : क्रय बही

book, remittance : प्रेषण बही

book, returns inward : विक्रय वापसी बही

books, returns outward : क्रय वापसी बही

book, sales : विक्रय बही

books, statistical : सांख्यिकीय पुस्तक

book, subsidiary : सहायक बही

book transactions : खाता संव्यवहार

book transfer : बही अंतरण

book value : the value of an asset or liability as recorded in the books of a business [s. 24(1)(f), Air Corporations Act] बही मूल्य

book written down value : [s. 115VK, Income-tax Act] अवलिखित बही मूल्य

booked between two specified stations : [s. 46(c)(g), Indian Railways Act] दो विनिर्दिष्ट स्टेशनों के बीच बुक की गई

booking clerk : [s. 2(h), Motor Transport Workers Act] बुकिंग क्लर्क ; टिकट बाबू

booking clerk, assistant head : सहायक प्रधान बुकिंग क्लर्क; सहायक प्रधान टिकट बाबू

booking clerk, chief : मुख्य बुकिंग क्लर्क ; मुख्य टिकट बाबू

booking clerk, head : प्रधान बुकिंग क्लर्क ; प्रधान टिकट बाबू

booking supervisor : बुकिंग पर्यवेक्षक

books in constant use : ऐसी बहियाँ, जो निरंतर उपयोग में रहती हैं

books of a ship : [s. 133(3), Navy Act] किसी पोत की पुस्तकें

books of account : [s. 4(1), Metal Corporation of India (Acquisition of Undertaking) Act] लेखा बहियाँ

books of accounts and other books and papers : [s. 209A(4), Companies Act] लेखा बहियाँ और अन्य बहियाँ और कागजपत्र

books or documents of reference : encyclopaedia, dictionaries and other authoritative treatises on different subjects and important and authentic documents of which the court may take judicial notice and to which it may refer without the same being formally proved [s. 57(13), Indian Evidence Act] निर्देश पुस्तकें या दस्तावेजें

books to be open to inspection : [s. 73., Indian Stamp Act] पुस्तकें निरीक्षण के लिए खुली रहेंगी

boom-man : बूम मैन

boot maker : मोची

booth : [s. 282, Cantonments Act] बूथ

booth capturing : [ss. 58A and 135A, Representation of the People Act, 1951] बूथ का बलात् ग्रहण

booth, polling : मतदान कोष्ठ; मतदान बूथ

Border Police Inspector : सीमा पुलिस निरीक्षक

border roads development board : सीमा सड़क विकास बोर्ड

bore : 1. the interior tube of a gun [s. 13(3)(a)(ii), Arms Act] बोर; 2. to make a hole by boring बोर करना; वेधन करना; अंतर्व्यास

bore hole : [s. 2(j)(i), Mines Act] बोर छिद्र

bore into subsoil : [s. 4(2), Land Acquisition Act] अवमृदा का वेधन करना

borer : बोरक

boring : बोरिंग

boring mechanic : बोरिंग मैकेनिक

boring mistry : बोरिंग मिस्त्री

boring operator : बोरिंग आपरेटर

born, natural : [s. 111(5), Indian Succession Act] अकृत्रिम (संतान)

borne on the books : [s. 133(3), Navy Act] पुस्तकों में चढ़ा हुआ

borne on the cadre : काडर में; काडर के

borne on the establishment : [s. 16(1), Payment of Wages Act] स्थापन द्वारा धारित ; स्थापन में के

borrow : to take something on credit on the understanding of returning it or an equivalent उधार लेना

borrowed funds : उधार ली गई निधियाँ

borrower : one who borrows उधार लेने वाला

borrowing by States : [art. 293, margin, Const.] राज्यों द्वारा उधार लेना

borrowing by the Government of India : [art. 292, margin, Const.] भारत सरकार द्वारा उधार लेना

borrowing government : उधार लेने वाली सरकार

borrowing institution : [s. 37A, Small Industries Development Bank of India Act] उधार लेने वाली संस्था

borrowing of money : [art. 110(1)(b), Const.] धन उधार लेना

borrowing power : [s. 26, Road Transport Corporations Act] उधार लेने की शक्ति

borrowing rate : उधार दर

borrowings : [s. 4(1), Metal Corporation of India (Acquisition of Undertaking) Act] उधार

borstal school : [s. 45(2)(b), Children Act] बोस्टल स्कूल

borstal institution : [s. 2(b), Prisoners (Attendance in Courts) Act] बोस्टल संस्था

Botanical Assistant : वनस्पति सहायक

Botanical Survey of India : भारतीय वनस्पति विज्ञान सर्वेक्षण

Botanist : वनस्पतिज्ञ

Botanist, Economic : अर्थ वनस्पतिज्ञ

both the places where it occurs, for the word "....." at : [s. 25(b), Finance Act, 1981] "....." शब्द के स्थान पर, दोनों स्थानों पर जहाँ वह आता है

both the places where they occur, for the words "....." at : [s. 14, Finance Act, 1982] "....." शब्दों के स्थान पर, दोनों स्थानों पर जहाँ वे आते हैं

bottomry and respondentia bonds : [s. 8(1)(f), Notaries Act] बाटमरी और जहाजी माल बंधपत्र

bottomry on the ship : a species of mortgage or hypothecation of a ship by which her keel or bottom is pledged as security for the repayment of a sum of money [s. 425, ill. (f), I.P.C.] बाटमरी (पोत आढधिराण)

bought ledger : क्रय खाता

bought ledger adjustment account : क्रय खाता समायोजन लेखा

bought ledger control account : क्रय खाता नियंत्रण लेखा

bound by law : [s. 69, Indian Contract Act] विधि द्वारा आबद्ध

bound to do that act : [s. 108, expln. 1, I.P.C.] उस कार्य को करने के लिए आबद्ध

bound to furnish : [s. 38, prov., Wealth-tax Act] देने के लिए आबद्ध

bound to prove : साबित करने के लिए आबद्ध

boundary : सीमा

boundary alignment : सीमा सरेखा

boundary mark : [s. 13(a), Indian Railways Act] सीमा-चिह्न

boundary wall : सीमा दीवाल

bounded by India : [s. 17(3), Tea Act] भारत द्वारा सीमाबद्ध

bounty : an extra allowance to induce entry into the armed services [s. 49(2)(b), Navy Act] बाउंटी

bowman : बौमैन

boxing instructor : मुक्केबाजी शिक्षक

boy : लड़का

boy scouts : बालचर ; बाय स्काउट

brakesman : ब्रेकमैन

brain drain : प्रतिभा पलायन

brain insult : [s. 2(e), Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act] दिमागी आघात

brain stem death : [s. 2(d), Transplantation of Human Organs Act] मस्तिष्क स्तंभ मृत्यु

bran : [s. 3(gg), Rice Milling Industry (Regulation) Act] चोकर

branch : a division; a sub-division; a department; a component portion of an organisation or system शाखा

branch of learning : [s. 5(1), Aligarh Muslim University Act] विद्या की शाखा

branch office : [s. 2(9), Companies Act] शाखा कार्यालय

brand : [s. 2(1)(j), Trade and Merchandise Marks Act] छाप; ब्रांड

brand name : [s. 8(2)(c), Tobacco Board Act] ब्रांड नाम

brass : [s. 118(1)(g), Cantonments Act] झांझ मंजीरा

brattice : ब्रेटिस

brazing : [s. 37(4), Factories Act] पीतल का टांका लगाना

breach : the action of breaking भंग

breach is continuing : भंग बराबर हो रहा है

breach of a condition subsequent : किसी उत्तरभावी शर्त का भंग; किसी उत्तरभाव्य शर्त का भंग

breach of conditions of discharge : उन्मोचन की शर्तों का भंग

breach of confidence : विश्वास भंग

breach of contract : संविदा-भंग ; संविदा का भंग

breach of discipline : अनुशासन भंग ; अनुशासन का भंग

breach of duty : कर्तव्य-भंग

breach of law : विधि का भंग

breach of partnership articles : भागीदारी के अनुच्छेदों का भंग

breach of privilege : विशेषाधिकार भंग

breach of promise : वचन-भंग

breach of the peace : [s. 37(b), Cr. P.C.] परिशांति-भंग

breach of regulations, while acting in : [s. 51B, Employees State Insurance Act] विनियमों के भंग में कार्य करते समय

breach of rule : नियम का भंग; नियम भंग

breach of trust : [s. 3, Indian Trusts Act] न्यास-भंग (ट्रस्ट भंग)

breach of warranty in diminution or extinction of the price : [s. 59(1)(a), Sale of Goods Act] कीमत कम या निर्वापित करने में वारंटी का भंग

breadth of territorial sea : [s. 18, Offshore Areas Mineral (Development and Regulation) Act] राज्यक्षेत्रीय समुद्र की चौड़ाई

break : to interrupt व्यवधान; खंडता

break bulk on board any vessel : किसी जलयान के फलक पर के माल में से निकाल देना

break down of machinery : मशीनरी का ठप्प हो जाना

break for nursing : [s. 11, Maternity Benefit Act] पोषणार्थ विराम; पोषण के लिए विराम

break in service : सेवा में खंडता ; सेवा में व्यवधान

break into any house : 1. [s. 445, I.P.C.] गृह भेदन करना;

2. [s. 36(b), Army Act] किसी गृह में अनधिकृत प्रवेश करना

break of gauge transhipment : [rule 108, 2(1), Red Tariff No. 19] आमान परिवर्तन के कारण यानांतरण

break of journey : यात्रा विराम

break open : [s. 56, Presidency Small Cause Courts Act] तोड़कर खोलना

break out of barracks : बैरकों से अनधिकृत रूप से निकल जाना

break the news : तुरंत जानकारी में लाना

break the public peace : [s. 504, I.P.C.] लोक शांति भंग करना

break up value : residual value अवशिष्ट मूल्य; अलग-अलग मूल्य

breakage : टूट-फूट

breaking bulk : to remove, transfer or displace part of a load or cargo माल में से निकाल लेना

breaking in animals : [sch., item (10), Fort William Act] पशुओं को सिधाना

breaking into premises : [s. 245, Cantonments Act] परिसर में बलपूर्वक प्रवेश करना

breaking out of ship : पोत से अनधिकृत रूप से निकल जाना

breaking up : तोड़ना, विघटन ; [s. 3(j)(i), Insecticides Act] हिस्सा करना

breaking up ship : [s. 2(k)(v), Factories Act] पोत विघटित करना

breast milk substitute : [r. 37B(1), Prevention of Food Adulteration Rules] मां के दूध का प्रतिस्थानी

breath test : [s. 203, Motor Vehicles Act] श्वास-परीक्षण

breathing apparatus : [s. 36(3)(b), Factories Act] श्वसन साधित्र

breeder : 1. अभिजनक ; 2. [s. 2(c), Protection of Plant Varieties and Farmers' Rights Act] प्रजनक

breeds : [art. 48, Const.] नस्लें

brevity : संक्षेप

brewing : [s. 581B (1)(g), Companies Act] निसवन

bribe : a reward or gift bestowed or promised with a view to perverting the judgment or corrupting the conduct of a judge or other officer, witness or other person [s. 171B, I.P.C.] रिश्वत (लांच); रिश्वत देना

bribe and bribery : रिश्वत और रिश्वतखोरी

bribery : the offer or acceptance of bribe [s. 171B(1), I.P.C.] रिश्वत (लांच)

bride : a woman about to be married or very recently married बधू

bridegroom : a man about to be married or very recently married वर

bridge : [s. 7(1)(a), Indian Railways Act] पुल

bridge engineer : पुल इंजीनियर

bridge of boats : [s. 3(2), Indian Railways Act] नौकाओं का पुल

brief : 1. a summary of acts and points of law drawn up for counsel in charge of a case ब्रीफ; पक्षपत्र; पक्षसार; 2. concise; succinct संक्षिप्त

brief memorandum : संक्षिप्त ज्ञापन

brief statement : [s. 5(3), Passports Act] संक्षिप्त कथन

brigade : a sub-division of army [s. 8, Army Act] ब्रिगेड

brigade area : ब्रिगेड क्षेत्र

Brigadier : ब्रिगेडियर

bright's disease : ब्राइट रोग

bring an action : [s. 36, Arbitration Act] अनुयोग लाना

bring home to : बोधगम्य बनाना; समझाना; विश्वास दिलाना

bring into action : to bring into the battle [s. 34(a), Navy Act] समर-रत करना

bring into force : [s. 1(3), Land Acquisition (Mines) Act] प्रवर्तन में लाना

bring into hatred : [s. 124A, I.P.C.] घृणा पैदा करना

bring offenders to justice : [s. 21(eighth), I.P.C.] अपराधियों को न्याय के लिए उपस्थित करना

bring the case before a court : मामले को न्यायालय के समक्ष लाना

bring to book : जवाब तलब करना

bring to notice : [s. 154(2)(b), Income-tax Act] ध्यान में लाना

British calendar : [s. 3(35), General Clauses Act] ब्रिटिश कलेंडर

British Crown : the King or Queen of Great Britain in his or her public capacity as a body politic [s. 81, Indian Evidence Act] ब्रिटिश क्राउन

British India : [s. 3(5), General Clauses Act] ब्रिटिश भारत

British possession : [s. 3(6), General Clauses Act] ब्रिटिश कब्जाधीन क्षेत्र

broad gauge : बड़ी लाइन

broad principles : व्यापक सिद्धांत

broad principles of orthodox finance : परंपरानिष्ठ वित्त के व्यापक सिद्धांत

broad sheet : ब्राड शीट

broadcast reproduction right : [s. 2(m)(iv), Copyright Act] प्रसारण पुनरुत्पादन अधिकार

broadcasting : the act of transmitting speech and visual images etc. by radio or television प्रसारण

broadcasting authority : [s. 37(1), Copyright Act] प्रसारण अधिकारी

broadcasting station : [s. 2(a), Indian Electricity Act] प्रसारण केंद्र

broadly : in a broad manner मोटे तौर पर

broadly speaking : मोटे तौर पर

brochure : [s. 80QQ(3), Income-tax Act] विवरणिका

broken kernels : kernels smaller than splits but higher than nooks टूटी गिरी

broken period of service : interrupted period of service खंडित सेवा काल

broker : a middle man or agent who, for a commission on the value of the transactions negotiates for others a purchase or sale of stocks bonds, commodities or property of any kind or who attends to the doing of something for another [s. 3(b), Tea Act] दलाल

brokerage : the business of a broker; commission paid to a broker [s. 165(3)(h), Companies Act] दलाली

broker's bought note : दलाल क्रय नोट

broker's contract note : दलाल संविदा नोट

broker's note : [s. 17(3), Customs Act] दलाल की पुर्जी

broker's sold note : दलाल विक्रय नोट

bromide printer : ब्रोमाइड मुद्रक

brook : [s. 7(1)(a), Indian Railways Act] नाला

brothel : a house appropriated to the purpose of prostitution [s. 2(d), Children Act] वेश्यागृह

brother by full blood : a brother by the same parents पूर्ण रक्त का भाई

brother by half blood : a brother by the same father but different mother अर्ध रक्त का भाई

brother, consanguine : समरक्त भाई

brought forward : अग्रनीत

brought to book : मामला दर्ज करना; जवाब मांगना; जिम्मेदार ठहराना

brought to the account : लेखा में लिया गया

bruise : [s. 174(1), Cr. P.C.] नील ; a surface injury to flesh रगड़

brushwood : [s. 2(7), Indian Forest Act] झाड़-झांखड़

brutal : inhuman, stupidly cruel [IIIrd sch., art. 89, Geneva Conventions Act] पाश्विक

budget : बजट

budget and finance : बजट और वित्त

budget, balanced : संतुलित बजट

budget, deficit : घाटे का बजट

budget estimate : [s. 51(2)(ii), Manipur (Hill Areas) District Councils Act] बजट का प्राक्कलन; बजट प्राक्कलन

budget head : [s. 13(2)(x), Central Silk Board Act] बजट शीर्ष

Budget Officer : बजट अधिकारी

budget proposals : बजट प्रस्ताव

budget provision : बजट व्यवस्था

budget, reappropriation : पुनर्विनियोग बजट

budget, revised : पुनरीक्षित बजट

budget, sanctioned : स्वीकृत बजट

budget session : बजट अधिवेशन

budget, supplementary : पूरक बजट

budget, surplus : बचत का बजट

budget speech : बजट भाषण

budgetary control : बजट नियंत्रण

bugler : [sch., item 2, Assam Rifles Act] बिगुलची

build : to construct [s. 73, ill.(1), Indian Contract Act] निर्माण करना

build up : something produced by building up निर्माण

builder : one who builds निर्माणकर्ता

building : that which is built निर्माण [art. 31A, second prov., Const.] भवन ; इमारत

building bye-laws : [s. 2(1)(a), National Capital Territory of Delhi Laws (Special Provisions) Act] भवन निर्माण संबंधी उपविधियां

building clerk : निर्माण लिपिक

building division : निर्माण प्रभाग

building fund : [IIIrd sch., item 2(iii), Banking Regulation Act] भवन निधि; भवन निर्माण निधि

building laws : [preamble, Government Buildings Act] इमारत बनाने संबंधी विधियां; निर्माण संबंधी विधियां

building let in tenements : [s. 282(14), Cantonments Act] अलग-अलग भागों में उठाए जाने वाला भवन

building materials : [s. 191, Cantonments Act] भवन निर्माण सामग्री

building operation : निर्माण-सक्रियता

building stone : इमारती पत्थर

building supervisor : निर्माण पर्यवेक्षक

buildings are crowded : [s. 138(1), Cantonments Act] इमारतों का अत्यंत भिड़े होना

buildings remarkable for their antiquity : [s. 23, Religious Endowments Act] भवन जो अपनी पुरातनता के लिए प्रसिद्ध हैं

bulk : 1. volume परिमाण; [s. 3(h), Coffee Act] आयतन; 2. the mass प्रपुंज; 3. [s. 8(1), Naval and Aircraft Prize Act] माल थोक

bulk cargo : cargo or goods not in packages, boxes, bags etc. [s. 5(1)(a), Indian Dock Labourers Act] खुला स्थोरा

bulkhead : दीवाल; पोटभीत

bulk indent : थोक मांगपत्र

bulk inspection : सामूहिक निरीक्षण

bulk licensee : [sch., item IX (1), Indian Electricity Act] थोक अनुज्ञप्तिधारी

bulk purchase : थोक क्रय

bulk supplies : [s. 2(2), Delhi Municipal Corporation Act] थोक प्रदाय

bull : edict or mandate issued by Pope or Bishop पोप आज्ञा; बुल

bulldozer operator : बुलडोजर आपरेटर

bullet : a small metal projectile, part of a cartridge for firing from small arms गोली

bulletin : बुलेटिन

bullion : [s. 69A, Income-tax Act] सोना-चांदी; बुलियन; सोने या चांदी का धातु-खंड

bullion gold : स्वर्ण बुलियन; धातु-खंड के रूप में सोना

bullion or ingot : [s. 2(f), Foreign Exchange Regulation Act] बुलियन या सिल्ली

bullish trend : तेजी की प्रवृत्ति

bungalow, inspection : निरीक्षण बंगला

bunkering of vessels with liquid fuel : जलयानों में तरल ईंधन भरना

buoy : a piece of wood or cork or a barrel, raft or other thing, made secure and floating upon a stream or bay; intended as a guide and warning to mariners, by marking a spot where water is shallow or where there is a reef or other danger to navigation, or to mark the course of a devious channel बोया; बोय

burden of obligation : [s. 37, T.P. Act] बाध्यता का बोझ

burden of proof : [s. 101, Indian Evidence Act] सबूत का भार

burden of proving : [Or. 18, r. 3, C.P.C.] साबित करने का भार

burdened with onerous covenants : [s. 535(1)(a), Companies Act] दुर्भर प्रसंविदाओं से युक्त

bureau : ब्यूरो

bureau, intelligence : आसूचना ब्यूरो

bureau of document : प्रलेख ब्यूरो

bureau of higher education : उच्चतर शिक्षा ब्यूरो

bureau of public enterprises : लोक उद्यम ब्यूरो

bureau of scholarships and scientific research : छात्रवृत्ति और वैज्ञानिक अनुसंधान ब्यूरो

bureau of school education : स्कूल विद्या ब्यूरो

bureaucracy : नौकरशाही; अधिकारी तंत्र

burial place : a place for the burial of the dead कब्रस्थान; कब्रस्तान

burn : [s. 304B(i), I.P.C.] दाह

burning and burial ground : [s. 99(2)(d), Cantonments Act] श्मशान और कब्रिस्तान

bursary : a college scholarship बजीफा

burser : बर्सर

burthen of vessel : [s. 4, Coasting Vessels Act] जलयान का टन भार

bus driver : बस चालक

bus-queue-shelter : बस पंक्ति आश्रय

bus station or shelter : [s. 48(3)(xix), Motor Vehicles Act] बस अड्डा या आश्रय

business : 1. trade; commercial transaction or engagements; commercial enterprise as a going concern [art. 19(1)(g), Const.] कारबार; 2. that about which one is busy कामकाज; कार्य

business affairs : [s. 39(2)(f), Presidency-towns Insolvency Act] कारबारी क्रियाकलाप

business already in existence : [s. 80H(2)(i), Income-tax Act] पहले से ही विद्यमान कारबार

business appertaining to life insurance business : [s. 2(3), expln., Life Insurance Corporation Act] जीवन बीमा कारबार से अनुलग्न कारबार

business auxiliary services : [s. 65, Finance Act, 1994] कारबार सहायक सेवाएं

business cycle : व्यवसाय चक्र

business deduction : व्यवसाय कटौती

business enterprise : [s. 2(f), Factoring Regulation Act] कारबार उद्यम

business exhibition : [s. 65(19), Finance Act, 1994] कारबार प्रदर्शन

business expediency : [s. 40A(3), prov., Income-tax Act] कारबार संबंधी समीचीनता

business expediency, considerations of : [s. 40A(3), prov., Income-tax Act] कारबार संबंधी समीचीनता की बातें

business hours : [s. 166(2), Companies Act] कामकाज का समय

business house : व्यवसाय गृह

business in Parliament : [art. 120(1), Const.] संसद् में कार्य

business is no longer in existence : [s. 35A, expln., Income-tax Act] कारबार अस्तित्व में न रहा हो

business letter : व्यवसाय पत्र

business, list of : कार्य-सूची; कार्य की सूची

business manager : कारबार प्रबंधक

business method : व्यवसाय पद्धति

business name : व्यवसाय नाम

business occupation : [s. 303(1)(a), Companies Act] कारबारी उपजीविका

business of booking passages : [s. 32(1), Foreign Exchange Regulation Act] यात्रा बुक करने का कारबार

business of dealing in securities : [s. 17(1), Securities Contracts (Regulation) Act] प्रतिभूतियों में व्यापार का कारबार

business of generation of electricity : विद्युत के उत्पादन का कारबार

business paper : [s. 76(1)(e), Trade and Merchandise Marks Act] कारबार कागज

business plan : कारबार योजना

business practice : कारबार पद्धति

business premises : कारबार परिसर

business principles : [s. 9(2), Unit Trust of India Act] कारबार के सिद्धांत

business profits tax : [s. 9(13), expln., (iv), Income-tax Act] कारबार लाभ कर

business purchase account : व्यवसाय क्रय लेखा

business reply card : कारबार जवाबी कार्ड

business reputation : कारबार ख्याति

business secret : कारबार संबंधी गुप्त बात

business, sudden and urgent : अचानक और अर्जेंट कार्य

business to be dealt with at the meeting : [s. 188(1)(b), Companies Act] कामकाज जिस पर उस अधिवेशन में विचार होता है; अधिवेशन में विचारणीय कामकाज

business transaction : कारवारी संव्यवहार

business trust : [s. 115UA (1), Finance Act, 2014] व्यावसायिक न्यास

business year : कारबार वर्ष

businessman : [s. 13(2)(d)(iii), Haryana and Punjab Agricultural Universities Act] व्यवसायी

busy season : अधिक कारबार का समय

butler : बटलर

buy : to purchase खरीदना ; क्रय करना

buy back : [s. 94(1), Income-tax Act] क्रय द्वारा वापस लेना

buy in : to buy back for the owner, e.g., at an auction when the bids are too low [s. 38, Indian Trusts Act] अंतःक्रय करना

buyer : one who buys [s. 2(1), Sale of Goods Act] क्रेता

buyer, cash : नकद क्रेता

buyer, non-resident : अनिवासी क्रेता

buyer of goods : [s. 38(1), Sale of Goods Act] माल का क्रेता

buyer, resident : निवासी क्रेता

buyer's option : क्रेता का विकल्प

buyer's rights : क्रेता के अधिकार

buyer's risk : [s. 26, Sale of Goods Act] क्रेता का जोखिम

buyers' market : a condition in a market where demand is low relative to supply, so that prices tend to be low and therefore, to the advantage to buyers as apposed to seller's market क्रेता बाजार

buying agent : [s. 358(1), Companies Act] क्रय अभिकर्ता

buying and selling of shares : [s. 49(4), Companies Act] अंशों (शेयरों) को खरीदना और बेचना

buying information : क्रय सूचना

buying power : क्रय शक्ति

buying rate : क्रय दर

buying section : क्रय अनुभाग

by a diversity of means : [s. 4, Indira Gandhi National Open University Act] विभिन्न साधनों द्वारा

by assignment in writing : [Or. 21, r. 16, C.P.C.] लिखित समनुदेशन द्वारा

by authority of : के प्राधिकार से

by authority of law : [art. 300A, Const.] विधि के प्राधिकार से

by beat of drum : डोंडी पिटवा कर

by count : गणना द्वारा ; गणना के अनुसार

by duly authorised agent : [s. 42, Registration Act] सम्यक् रूप से प्राधिकृत अभिकर्ता द्वारा

bye-election : [s. 147, Representation of the People Act, 1951] उप-निर्वाचन

by endorsement, transferable : पृष्ठांकन से अंतरणीय

by error in writing : [s. 49(a), Indian Stamp Act] लिखने की गलती से

by escheat or lapse or as bona vacantia : [art. 296, Const.] राजगामी या व्यपगत या स्वामीविहीन होने से

by force : बलपूर्वक ; बल द्वारा

by general or special order : साधारण या विशेष आदेश द्वारा

by hand : दस्ती

by hand peon : दस्ती चपरासी

by instalment : किस्त द्वारा

by land : भूमार्ग द्वारा ; भूमि द्वारा

by law : विधि द्वारा ; विधि अनुसार ; विधिना ; [s. 2(c), Indian Statistical Institute Act] उपविधि

by law, capable : विधि अनुसार समर्थ ; विधिना समर्थ

by law established : विधि द्वारा स्थापित

by-laws : उपविधियां

by majority of the total number of members : [art. 108(4), Const.] सदस्यों की कुल संख्या के बहुमत द्वारा

by means of : के द्वारा

by metes and bounds : माप और सीमांकन करके

by name : नाम से

by name or designation : नाम या पदाभिधान से

by name or style : नाम या अभिनाम से

by name or title : [s. 631, Companies Act] नाम या टाइटिल (सन्नाम) से

by necessary implication : आवश्यक विवक्षा से

by operation of law : [s. 2(1)(w), Trade and Merchandise Marks Act] विधि की क्रिया से

by or on behalf of : द्वारा या उसकी ओर से

by or under : द्वारा या उसके अधीन ; के द्वारा या अधीन

by or under any law : [art. 102(1)(e), Const.] किसी विधि द्वारा या उसके अधीन

by or under law : [art. 125(2), Const.] विधि द्वारा या उसके अधीन

by or under the authority of any law : [art. 7, prov., Const.] किसी विधि के प्राधिकार द्वारा या उसके अधीन

by order : आदेश से ; आदेश द्वारा

by parol : given by word of mouth [s. 46(b), Companies Act] मौखिक रूप से

by post : डाक द्वारा

by product : a secondary or additional product उपोत्पाद

by reason of absence : अनुपस्थिति के कारण

by reason of death : [s. 5(2), Carriage by Air Act] मृत्यु के कारण

by reason of mistake of law : [s. 76, I.P.C.] विधि की भूल के कारण

by reason of the appointment of a treasurer : [s. 12, Charitable Endowments Act] कोषपाल की नियुक्ति के कारण

by reason of youth : [s. 491, I.P.C.] किशोरावस्था के कारण

by registered post acknowledgement due : रसीदी रजिस्ट्री डाक द्वारा

by rule : [art. 146(1), prov., Const.] नियम द्वारा

by rule require : [art. 146(1), prov., Const.] नियम द्वारा अपेक्षा करना

by sea, land or air : [s. 10, Arms Act] समुद्र, भूमि या वायु मार्ग द्वारा; समुद्र, भूमि या वायु द्वारा

by show of hands : हाथ उठाकर

by subjecting : अध्याधीन करके

by suppression : दबाकर

by the action of : की क्रिया से

by the variance : फेरफार के कारण

by this Act is to be prescribed : इस अधिनियम के अनुसार विहित किया जाना है

by uniting two or more : [art. 3(a), Const.] दो या अधिक को मिलाकर

by virtue of : by force of; by authority of; by reason of; because of [art. 88, Const.] के आधार पर; के आधार से; के फलस्वरूप

by virtue of any interest for life : किसी आजीवन हित के आधार पर

by virtue of commutation of sentence : [s. 222, I.P.C.] दंडादेश के लघूकरण के आधार पर

by virtue of officer : [s. 15, General Clauses Act] पदाभिधान से

by volume : आयतन के अनुसार

by warrant under his hand : [s. 83(1), Navy Act] स्वहस्ताक्षरित वारंट द्वारा

by way of appointment : [s. 67, Indian Succession Act] नियोजन के रूप में

by way of beneficial ownership : [s. 77(2)(c), Companies Act] हिताधिकारी स्वामित्व के रूप में

by way of depreciation : [s. 6(a), Payment of Bonus Act] अवक्षयण मद्धे

by way of development allowance : [s. 6(b), Payment of Bonus Act] विकासार्थ मोक के रूप में

by way of exchange : [s. 32, expln. (2), Income-tax Act] विनिमय के रूप में

by way of penalty : शास्तिस्वरूप ; शास्ति के तौर पर

by way of tender for acceptance : [s. 49(c), Indian Stamp Act] प्रतिग्रहण के लिए निविदात किए जाने के लिए

by way of wager, agreement : पंचम् के तौर का करार

by weight : भार के अनुसार

by whatever form of words : [s. 4A(2), General Clauses Act] चाहे किन्हीं भी शब्दों में हों

by whatever name called : चाहे किसी भी नाम से ज्ञात हो; चाहे किसी भी नाम से पुकारा जाए

by word of mouth : वाचिक

by word or action : वचन या कर्म द्वारा

by writing under his hand : [art. 56(1)(a) and art. 94(b), Const.] अपने हस्ताक्षर सहित लेख द्वारा

by writing under his hand addressed to the President : [art. 156(2), Const.] राष्ट्रपति को संबोधित अपने हस्ताक्षर सहित लेख द्वारा

bygone age : [s. 2(1)(a)(iii), Antiquities and Art Treasures Act] गत युग

bye law : [art. 13(3)(a), Const.] उपविधि

bye products : [s. 2(cb), Factories Act] उपोत्पाद